

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

ORIGINAL APPLICATION NO.1401 of 1988.

Lal Bahadur & 13 others ... Applicants.

Vs.

Union of India & 2 others ... Respondents.

Hon'ble Ajay Johri, A.M.
Hon'ble G.S.Sharma, J.M.

By this application under section 19 of the Administrative Tribunal Act XIII of 1985, the applicants 14 in number are requesting that the respondents be given a direction to give employment either to them or their family members in the ~~Divisional~~ ^{3/ Diesel} Railway Workshop at Varanasi. The applicant's case is that in 1956 when the foundation stone for the Diesel Locomotive Works was laid the villagers whose land was acquired by railways for the purposes of establishing the aforesaid workshop, were supposed to be given job in the workshop. After the establishment of the workshop, the applicants have been approaching the authorities of the Diesel Locomotive workshop for being given suitable jobs and they were asked to appear before the authorities in 1963 and 1965. None of them have been given a job on the grounds that there was no vacancy available in the workshop at that time. The applicant's plea is that they have been representing there ^{3/ after} ~~there~~ in the years 1966, 1967 and 1968 and so on till 1987 but no action has been taken by the respondents to provide them a suitable job.

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We have heard Sri Vijai Prakash Pathak, learned counsel for the applicant. He contended that though the applicants have been making representation, the respondents have taken no action and therefore, the cause of action which arose in 1963 still survives and that is why the applicants have filed this application.

We ~~therefore~~ ^{3/} reject this contention. The cause of action in this case arose in 1963 or 1965 and the applicants should have ^{3/} ~~requested~~ ^{3/} to suitable ~~required~~ ^{3/} action at the appropriate time. Repeated representations made by them do not stop the time running as far as limitation is concerned. The application is not maintainable today, and, is dismissed on the point of limitation at admission stage.

Swami
MEMBER (J)

राजराजेश्वर
MEMBER (A).

Dt. Jan. 9, 1989.

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